

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT  
CHENNAI

Original Application No.51 of 2024 (SZ)

In The Matter Of:

Tribunal on its own motion SUO MOTU  
based on the News Item in Dinamalar  
Newspaper, Chennai Edition dt:05.02.2024,  
"Beaches becoming garbage islands pose  
a threat to ecosystems and livelihoods".

-Vs-


1. Water Resources Department,  
Rep. by its Secretary, Chennai  
& others.

... Respondents

**STATUS REPORT FIELD ON BEHALF OF**  
**GREATER CHENNAI CORPORATION - 3<sup>RD</sup> RESPONDENT**

I, N.Viswanathan, Son of Mr.Natesan, Hindu aged about 59 years, the Zonal Officer, Zone - IV, Greater Chennai Corporation, having office at No.266,Thiruvotriyur High Road, Chennai-600 021, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Zonal Officer, Zone - IV, Greater Chennai Corporation, and as such I am well acquainted with the facts of the case through available records. I am filing this status report on behalf of Greater Chennai Corporation.

  
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Greater Chennai Corporation  
ZONE - IV

2. I respectfully submit that when the above case came up for hearing on 30.07.2024 this Hon'ble Tribunal has passed an order as follows:-


*"...1. The Chennai Fishing Harbour Management Committee, who was impleaded Suo Motu as Respondent No.7, was served with the notice on 29.07.2024. However, they have not yet appeared either in person or through the counsel. The report of the 7th Respondent is also awaited in this regard.*

*2. The Greater Chennai Corporation (GCC), which is responsible for solid waste management, has to give its reply stating whether they are removing these wastes from the fish markets and any facility that they have provided for carrying the garbage generated in the fish markets.*

*3. If the Greater Chennai Corporation has not addressed these issues earlier, we direct them to immediately look into this aspect and file an action taken report and the plan of action.*

*4. Let the Fisheries Department also give their plan of action regarding regulating the fish vending and the waste generated out of it and how the same could be handled in a better manner to prevent the same from reaching the water bodies and the sea in particular.*

*5. It is also suggested that either the Greater Chennai Corporation or the concerned department to use boom barriers in the locations where there is a threat of dumping*

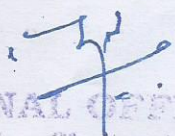
  
ZONAL OFFICER - IV  
Greater Chennai Corporation  
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***of the waste from fish markets to avoid the same entering into the high seas.***

***6. Let the concerned departments join hands in finding a workable solution to prevent this kind of dumping into the water body by adopting the latest technologies.***

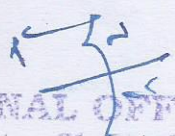
***7. Post the matter on 02.09.2024.....”***

3. I respectfully submit that the Greater Chennai Corporation is collecting the fish wastage and dry wastage from the fish markets by placing compactor bins within the fish markets. I further submit that the Kasimedu Fish Market is the major fish market within the limits of Greater Chennai Corporation and around 25 nos. of compactor bins have been placed and around 0.75 tons of fish waste and dry waste per day are being collected from the Kasimedu Fish Market.
  
4. I respectfully submit that the Kasimedu Fish Market is situated within the land belonging to the Chennai Port Trust Authority and the Fisheries Department had allotted the shops to the fishermen within the Kasimedu Fish Market. Further, the Chennai Port Trust Authority is maintaining the Kasimedu Fish Market and also the Chennai Port Trust Authority has leased out the Ice Factories within the Kasimedu Fish Market. The Greater Chennai Corporation does not have jurisdiction to construct boom barriers in the coastal area.

  
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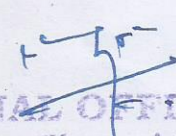
5. I respectfully submit that in the Greater Chennai Corporation, garbage removal work is being carried out in all Zones systematically under the overall supervision of the Zonal Officers. Even door to door collection of waste is done by sanitary workers with tricycles and battery operated vehicles (BOVs). The segregated waste is processed in the Micro Composting Center (MCCs) and Resource Recovery Center (RRCs) located in each Zone. The unsegregated waste is collected in compactor bins and sent to the processing sites of Kodungaiyur Dumping Ground and Perungudi Dumping Ground.
6. I respectfully submit that in order to reduce the dumping of the dumping grounds, The Greater Chennai Corporation is taking numerous steps is such as For processing wet waste, Greater Chennai Corporation has decentralized processing units such as Micro Composting Centers, Bio-Gas Plants, Bio-Methanation Plants, Bio CNG plants, Windrow Centre of total design capacity of 743 TPD and also under Swachh Bharat Mission construction works are going on for various decentralized units for additional capacity of 417 TPD. Apart from this, Greater Chennai Corporation has empanelled Service Providers for processing wet waste generated by Bulk Waste Generators. And also for processing the wet waste and converting to Bio-CNG, 5 nos. of Plant each 100 TPD for a total design capacity of 500 TPD is under progress.

For processing dry waste, Greater Chennai Corporation has decentralized units such as Material Recovery Facility (52 nos)

  
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Greater Chennai Corporation  
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and Resource Recovery Centers (65 nos) of total design capacity 315 TPD and also under Swachh Bharat Mission, construction work is going on for various decentralized units of capacity 120 TPD. Apart from this Greater Chennai Corporation has empanelled Service Providers for processing dry waste generated by Bulk Waste Generators. And also for scientific disposal of dry waste, Incinerator 50 TPD at KDG capacity. Pyrolysis Plant 20 TPD) for converting plastic waste to Fuel oil is under progress. C & D waste processing center each 400 TPD at KDG & PDG. Greater Chennai Corporation has tied up with Dalmia Cement for utilizing the segregated non recyclable combustible dry waste of 300 TPD for co-processing in cement factories. Waste to Energy plant capacity of 1400 MT and 1200 MT MRF and 500 MT Bio CNG plant is in progress process stage.

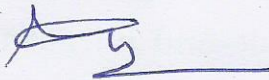
7. I respectfully submit that the Government of India, in the year 2014, has formulated a scheme namely Swachh Bharat Mission with an aim to clean up the streets, roads and infrastructure of India's cities, towns, and rural areas. Under the said scheme, Government of India is providing funds for constructing compost yards for preparing manure from the biodegradable waste in the Chennai City limits. Further the bio-degradable waste (Organic Waste) is being composted in a decentralized manner at ward level by Micro compost plants and Bio methanation plants and manure used for Greater Chennai Corporation parks and greeneries besides open sale to public also.

  
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Greater Chennai Corporation  
ZONE - IV

8. I respectfully submit that the Greater Chennai Corporation is implementing/ carrying out the garbage cleaning work on daily basis in the following manner;

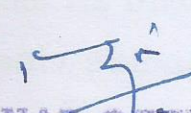
Sweeping, collecting, and storing the waste in the specified bins, door to door collection of garbage collecting the Source Segregated Waste from the Households by Battery Operated Vehicles. The bio degradable waste is being sent to decentralized waste processing facilities and dry waste is being collected for recycling and the remaining waste to transfer Stations/dump sites.

Hence it is prayed that this Hon'ble Tribunal may be pleased to pass suitable orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.



COUNSEL FOR 3<sup>RD</sup> RESPONDENT

Solemnly affirmed at Chennai ( )  
 On this the 29<sup>th</sup> day of August 2024 ( )  
 And signed his name in my presence ( )

  
 ZONAL OFFICER - IV  
 Greater Chennai Corporation  
 ZONE - IV

Before Me

  
 Advocate, Chennai

E.No. 340/96.

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TRIBUNAL SOUTHERN ZONE AT CHENNAI

Original Application No.51 of 2024 (SZ)

**STATUS REPORT FIELD**  
**ON BEHALF OF**  
**GREATER CHENNAI CORPORATION**

Mr.N.R.RAMESH KANNA  
COUNSEL FOR CHENNAI CORPORATION